

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 134**  
**(IB)-16(PB)/2017**

**IN THE MATTER OF:**

Anil Mahindroo & Anr.

.... Applicant/petitioner

v.

Earth Iconoic Infrastructure Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 03.09.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner: Mr. Rakesh Kumar, Ms. Chetna, Mr. Sahil Advs for RP

For the Respondents: Mr. Anurag Bhatt & Mr. Lokesh, Advs

Mr. Sandeep Bisht & Anuj Tiwari, Advs

Mr. Rajneesh Mittal & Ms. Rinky Khubani, Advs

Mr. Prashant Jain, Mr. Shubham Paliwal, Zinnea, Advs

Mr. U. N. Singh for GNIDA

For the ITD: Ms Bhawna Singh & Ms. Easha Kadian, Stn. Counsel

**ORDER**

**CA-1387/PB/2019**

Reply by Resolution Professional shall be filed within one week with a copy in advance to the counsel for the applicant and pleadings were to be completed before the date fixed today by exchanging copies which included the CA-1553/PB/2019 & CA-1387/PB/2019. However on behalf of the RP further time is sought to file reply during the course of the day with a copy in advance to the counsel for the petitioner.

All applications be listed on next date of hearing i.e. on 06.09.2019.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**